

ITEM NO.2

COURT NO.6

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1851/2020

THE STATE OF ODISHA & ORS.

Appellant(s)

VERSUS

SATYA NARAYAN BEHURA

Respondent(s)

(FOR ORDERS)

WITH

SLP(C) No. 22184/2019 (XI-A)

SLP(C) No. 22185/2019 (XI-A)

SLP(C) No. 22186/2019 (XI-A)

SLP(C) No. 20571/2019 (XI-A)

SLP(C) No. 20100/2019 (XI-A)

SLP(C) No. 20420/2019 (XI-A)

SLP(C) No. 320/2020 (XI-A)

SLP (C) Diary No(s). 4351/2020

(IA No.24572/2020-CONDONATION OF DELAY IN FILING)

Date : 28-02-2020 This appeal was called on for pronouncement of Judgment today.

For Petitioner(s)

Ms. V. Mohana, Sr. Adv.
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Ms. Swati Vaibhav, Adv.
Ms. Ankita Sharma, Adv.
Mr. Nabab Singh, Adv.
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Mr. Ashish Yadav, adv.
Mr. Rakshit Jain, Adv.
Mr. Vishal Bansal, Adv.Ms. Anindita Pujari, AOR
Mr. Om Narayan Pandey, Adv.
Ms. Devul Singh, Adv.

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Azim H. Laskar, Adv.
Mr. Sachin Das, Adv.
Ms. Priyanka Tyagi, Adv.
Mr. Bikash Kar Gupta, Adv.
Mr. Aditya Kumar Archiya, Adv.
Mr. Chandra Bhushan Prasad, AOR

Hon'ble Mr. Justice Vineet Saran pronounced the non-reportable judgment of the Bench comprising of Hon'ble Mr. Justice Uday Umesh Lalit and His Lordship.

Delay condoned.

Leave granted.

The appeals are allowed in terms of the signed non-reportable judgment.

Pending applications, if any, shall also stand disposed of.

(INDU MARWAH)

COURT MASTER (SH)

(Signed non-reportable judgment is placed on the file)

(PRADEEP KUMAR)

BRANCH OFFICER